

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 608**  
**IB-302(ND)/2017**  
**CA/16/2019**

**IN THE MATTER OF:**  
**Punjab National Bank**

**...PETITIONER**

**Vs.**

**M/s. Carnation Auto India Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 10.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Liquidator**

:Adv. Kamal Mehta, Adv.  
Abhishek Chauhan for applicant  
in CA/16/2019. (for liquidator of  
carnations).

**For the Respondent/Corporate Debtor**

:Adv. Varsha Banerjee for  
Respondent No.1-3. Adv. Ambuj  
Tiwari, Adv. Niharika Tanwar for  
R-6.

**ORDER**

Due to paucity of time, matter is adjourned to **31.07.2024**.

**Sd/-**  
**Rahul Bhatnagar**  
**Member (T)**